

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (C) No(s). 9351/2015

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

S.M. HASEEB & ORS.

Respondent(s)

WITH

SLP(C) No. 19629/2016 (XI)

SLP(C) No. 9889/2015 (XI)

SLP(C) No. 9686/2015 (XI)

Date : 10-11-2017 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Mukesh Kumar Maroria, AOR
Mrs. Anil Katiyar, AOR

For Respondent(s)

Mr. Vikas Singh Jangra, AOR
Mr. Kiran Kumar Jaipuria, AOR

Mr. Jetendra Singh, Adv.
Ms. Kalpana Sabharwal, Adv.
Ms. Priyanka Singh, Adv.
Mr. S. S. Dharma Teja, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 9351/2015

Four weeks time is given to the learned counsel for the petitioners for filing the affidavit in proof of dasti service of notice already issued to the respondent Nos. 1 and 9.

Service of notice is complete on the other respondents but no one has entered appearance on their behalf.

SLP(C) No. 9889/2015

Ld. Counsel for the respondent No.1 has failed to file the counter affidavit within the period stipulated under the rules.

Await the return of the service of notice already issued to the respondent Nos. 4, 6, 11, 12 and 13.

Respondent No.10 is reported to be dead. Learned counsel for the petitioners shall within a period of four weeks file an application for substitution to bring on record his Lrs.

Service of notice is complete on the other respondents but no one has entered appearance on their behalf.

SLP(C) No. 9686/2015

Ld. Counsel for the respondent No.1 has failed to file the counter affidavit within the period stipulated under the rules.

Four weeks time, as last chance is given to Ld. Counsel for the respondent No.5 to file the counter affidavit.

Four weeks time is given to the learned counsel for the petitioners for filing the affidavit in proof of dasti service of notice already issued to the respondent Nos. 12,13 and 16.

Service of notice is complete on the other respondents but no one has entered appearance on their behalf.

SLP(C) No. 19629/2016

Service of notice is complete on the respondent Nos. 2, 3, 5, 11 and 12 but no one has entered appearance on their behalf.

Delay in filing the spare copy is condoned in respect of Respondent Nos. 1, 4, 6 to 10 and 13 to 19.

Registry to issue notice urgently.

List again on 9.1.2018.

SANJAY PARIHAR
Registrar